

DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Monday, December 29, 1997/Pausa 08, 1919 (Saka)

No.111

2.00 P.M.

The sitting commenced with the rendition of National Song
- Vande Matram.

Being the first day of the Winter Session, Hon'ble Speaker
welcomed the members.

Obituary

1. The House made Obituary references on the passing away of:-
 - (1) Victims of Wazirabad Bus Tragedy.
 - (2) Mother Teresa
 - (3) Shri Chinta Mani Sharma (Former Member, Delhi Vidhan Sabha (1952-56).
 - (4) Shri M. Farooqi (Former Member, Interim Metropolitan Council).

Members also observed silence for 2 minutes as a mark of
respect to the memory of departed souls.

2. Hon'ble Speaker informed the House that he has received a
communication from the Chief Minister stating that Shri Alok
Kumar has been appointed ruling party's Chief Whip in place of
Shri Ram Bhaj who had earlier resigned. Accordingly he has
ordered exchange of seats between the two.

Starred Question

3. Replies to Starred Question No. 1 to 20 were laid on the
Table of the House.

Unstarred Question

4. Replies to Unstarred Question Nos. 1 to 27 A were laid on
the Table of the House.

Adjournment Motion - ruling

5. Hon'ble Speaker read out the notice of Adjournment Motion
received from Shri Deep Chand Bandhu, Shri Ramveer Singh Bidhuri

and others regarding serious charges of criminal nature against the Chief Minister and his relatives. The Chair ruled that the same has been disallowed because

- it raises more than one issue and is not specific; is not related to a matter of recent occurrence; the subject matter does not primarily fall within the jurisdiction of the Government and can be raised through other available procedural devices. Hence he has not given his consent to it under Rule 60.

When the opposition Members protested at the rejection of their Motion, the Chief Minister stood up to say that he would not like to shy away from the debate and would like to have discussion today itself on the issue. After some discussion, the matter contained in the Resolution would be discussed as Short Duration Discussion at 3.30 p.m.

Personal Explanation

6. Km. Purnima Sethi giving personal explanation under Rule 275 said that some time back she had received along with a magazine "Jagriti" copies of two letters which purported to cast reflections on her and infringed her rights as a Member of the House. She also expressed resentment that the Committee constituted to draw up security plans for Old Secretariat contained the names of Police and administrative officers overlooking the claims of elected representatives.

Hon'ble Speaker clarified the position that he has issued orders that no Dharna be allowed in the precincts of Vidhan Sabha Bhawan by anyone.

Presentation of the Report of Business Advisory Committee

7. Shri Ram Bhaj presented to the House the 16th Report of the Business Advisory Committee.

Presentation of the Report of the Committee on Private Members' Bills and Resolutions

8. Shri Jag Parvesh Chandra presented to the House the 13th Report of the Committee on Private Members' Bills and Resolutions.

Motion for election to Committee on Public Undertaking

9. Shri Rajendra Gupta, Minister of Law, Justice and Legislative Affairs moved the following motion:

"That the Members of this House do proceed to elect in the manner required under sub-rule (2) of Rule 196 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, Seven Members from among themselves to serve as Members of the Committee on Public Undertaking for the term of one year."

The motion was put to vote and adopted unanimously.

Hon'ble Speaker read out the Schedule of Election in this regard.

Special Mention

10. Following members raised the matters under Rule 287:-

1. Shri Jitender Kumar
(Chief Minister intervened in the matter).
2. Shri Hari Kishan
(Chief Minister intervened in the matter).

Bill introduced

11. Dr. Harsh Vardhan moved for Leave of the House to introduce "The Delhi Tibbia College (Take-over) Bill, 1997" (Bill No. 16 of 1997).

After the leave of the House was granted, Dr. Harsh Vardhan introduced "The Delhi Tibbia College (Take-over) Bill, 1997" (Bill No. 16 of 1997).

Discussion

12. The House resumed discussion on the serious charges of criminal nature levied against the Chief Minister.

The following members took part in the discussion:-

1. ShriDeep Chand Bandhu
2. Shri Shiesh Pal
3. ShriRamveer Singh Bidhuri
4. Shri Jai Kishan

Chief Minister replied to the debate.

Short Duration Discussion

13. Shri Jai Kishan raised Short Duration Discussion on irregularities and rampant theft of electricity and issue of inflated bills to customers.

Following members took part in the debate:-

1. Shri O.P. Babbar
2. Shri Mukesh Sharma
3. Shri Naresh Gaur
4. Shri Shoaib Iqbal
5. Shri Shiesh Pal
6. Shri Chand Ram
7. Dr. A.K. Walia
8. Shri Jeet Ram Solanki
9. Shri Ajay Makan
10. Shri Jai Bhagwan
11. Shri Parvej Hashmi
12. Shri Matin Ahmed

Chief Minister replied to the debate.

As the Chief Minister was replying to the debate, Shri Deep Chand Bandhu objected to certain remarks of Chief Minister against the employees of D.V.B. and the entire Congress Party members staged a walk out in protest.

(The House was adjourned till 14.00 Hours on Tuesday, December 30, 1997).

DELHI
December 29, 1997

P.N. GUPTA
SECRETARY